

	Jharkhand,	
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RANCHI **By The Applicant through Counsel**

Date : 06.06.2025



Name - Satyendra Narayan Singh
Registration No : JH0623/2024
Address: 2C/69, Ground Floor, Advocate Block - 2
Jharkhand High Court, Ranchi
Mob. No: - 8986880081/9263040699
EMail - snsingh1187@gmail.com

SYNOPSIS

This Application is filed under Sections 14 and 15 of the National Green Tribunal Act, 2010, challenging the illegal encroachment, tree felling, and environmental degradation of a government-owned natural Nala situated in Jamshedpur (Khata No. 33, Plot No. 1182, Ward No. 14).

The said Nala, approximately 10 feet wide and extending over 13 kilometers, is a critical ecological feature sustaining local biodiversity, agriculture, and livelihoods. Illegal activities, including large-scale tree cutting and land encroachment, have caused serious environmental harm such as water logging, soil erosion, pollution, and loss of biodiversity.

The applicant is interested in the protection of environment and in protection of the right to a clean environment guaranteed to him by constitution of India under article 21. This deforestation and encroachment has led to severe environmental consequences, including reduced drainage capacity, water logging and pollution.

Despite repeated verbal and written complaints to the concerned authorities, no remedial action has been taken.

Hence the applicant prays to the Hon'ble Tribunal to order for removal of encroachment from public Nala, restoration of the Nala to its natural state and necessary penal action and criminal action against the environmental violators. Hence the application.

2. Deputy Commissioner, East Singhbhum, District Collectorate, Sakchi, Jamshedpur - 831001, Jharkhand, Email - dc-jsr@nic.in
3. Chairman, Jharkhand State Pollution Control Board, TA Building H.E.C Campus, Dhurwa, Ranchi - 834004, Email - chairman@jspcb.nic.in
4. Divisional Forest Officer, Divisional Forest Office, Road No - 7, Circuit House Area, Sonari town, Jamshedpur 831001, Email - dfo-jamshedpur@gov.in
5. Secretary, Department of Forest, Environment and Climate Change, Government of Jharkhand
Office Address: Nepal House, Doranda, Ranchi – 834002, Jharkhand
Email: secforestjharkhand@gmail.com

LIST OF DATES :

Dates	Description
01.10.2020	Representation to Hon'ble Chief Minister, Jharkhand
13.10.2020	Reply from Block office, Jamshedpur
06.07.2021	Reply from Sr. P.S to Chief Minister, Jharkhand
05.07.2022	Representation to Principal Secretary, Jharkhand
09.04.2025	Representation to State Pollution Control Board, Jamshedpur
06.06.2025	Date of filing Original Application

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO ____ /2025, KOLKATA

(Under section 14 R/w section 18 (1) & (2) of the NGT 2010

IN THE MATTER OF:

Ram Prakash Gupta ... Petitioner

Versus

State of Jharkhand & Others... Respondents

THE HUMBLE APPLICATION UNDER SECTIONS 14 & 15 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010 SEEKING DIRECTION FOR REMOVAL OF ENCROACHMENT AND RESTORATION OF NATURAL DRAINAGE CHANNEL (NALA) DAMAGED BY ILLEGAL TREE FELLING AND ILLEGAL EARTH CUTTING

MOST RESPECTFULLY SHOWETH:

- 1 The address of the Counsel of the applicant is as given above, for the service of notices of this application and the addresses of the respondents are as given above for service of notices of the applicant.
- 2 That the present petition is being filed by applicant under section 14 and 15 for seeking relief and compensation for environmental damage of the **National Green Tribunal Act, 2010 ('NGT Act, 2010')**. The applicant being affected and interested in the protection of the environment and ecology.
- 3 The petitioner is resident of this area and directly affected by the degradation of

environment, has always raised the issues with the concerned authorities. Petitioner is also running a NGO working on environmental protection field. He has a fundamental right under **Article 21** of the Constitution to a clean and healthy environment. He is a person aggrieved under **Section 14 of the NGT Act, 2010**.

That the present application is being filed under **Sections 14 and 15 of this Act**, challenging the unlawful encroachment and environmental degradation of a vital government-owned natural Nala.

- 4 That this Hon'ble Tribunal has the jurisdiction to hear the present original application as the present application and the relief sought herein involves a substantial question relating to environment and that such question arises out of the implementation of the enactments specified in '**Schedule I**' of the **NGT Act, 2010**
- 5 That this natural Nala is an essential ecological entity, acting as a natural drainage system and sustaining a rich biodiversity of trees and vegetation, which plays a vital role in preventing soil erosion, maintaining groundwater levels, and preserving the environmental balance of the region.
- 6 That the Nala is the lifeline for the local community, benefiting residents of around 30 muhallas including some adivasi families, that rely on it for sustenance on agriculture, dairy farming, and fisheries. Additionally, four industries utilize its water for their operational needs. The uninterrupted and pollution-free flow of this natural Nala is crucial for sustaining the livelihoods of thousands of residents.
- 7 Approximately 25 individuals, wearing uniforms marked "SRT," unlawfully entered the Nala region, felled mature trees, and encroached upon the public

land. This incident has been documented through videos and photographs, which are annexed hereto as evidence. The petitioner had given a representation to Hon'ble Chief Minister.

Representation to Hon'ble Chief Minister is annexed in Annexure - 1 and the receipt letter from the Chief Minister's Secretariat acknowledging the same is annexed as Annexure - 5.

Photographs of the incidents are annexed in Figure 1,2,3,4 and 5 of Annexure -2 .

- 8 This act is unauthorized and has caused damage to environment. The act of encroachment, tree cutting and diversion/channelization of nala has affected the flora & fauna of region. Water quality of natural nala is also deteriorated.
- 9 The Block office Jamshedpur had given the clarification of the land of Khata No. 33, Plot No. 1182, Ward No. 14, claiming by the petitioner of his land, is a government owned natural nala, petitioner accepted. The applicant is interested in environmental protection and filing the case in NGT.

The copy of clarification of block office Jamshedpur about the Khata No - 33, Plot No - 1182, Ward No - 14 claiming as government own nala is annexed in Annexure - 3

- 10 That the Nala, identified under Khata No. 33, Plot No. 1182, Ward No. 14, originates from Sundernagar and flows through Birsanagar before merging into the Subarnarekha river, acting as a crucial drainage and ecological system.

The copy of Khata No - 33, Plot No - 1182, Ward No - 14 as public nala annexed in Annexure - 4

- 11 Based on the representation of petitioner a letter was written by Sr. P.S of Chief Minister to District Magistrate, East Singhbhum vide letter no - 7301601/CM secretariat dated 06.07.2021 for appropriate action, and a copy of this was

received by petitioner.

Copy of letter received by petitioner is annexed in Annexure - 5

- 12 The petitioner has given a representation to Principal Secretary regarding encroachment, received by Chief Minister secretariat on **05.07.2022**.

The representation is annexed in in Annexure - 6

- 13 The petitioner has informed verbally several times to officials of state pollution control board, Jamshedpur but no action was taken. Hence the petitioner has given the representation in written to Jharkhand State Pollution Control Board on **09.04.2025**.

The representation is annexed in Annexure - 7

- 14 Screen shot from Google Earth dated 08.03.2025 for entire natural nala shows the encroachment of land, discharging of untreated sewage to nala adversely affecting the water quality. The screen shot of entire nala from google earth dated 08.03.2025 is annexed in **Annexure - 8**

Screen shot of entire nala dated 08.03.2025 is annexed in Annexure - 8

- 15 This nala is a vital natural water body flowing through Jamshedpur. ,The nala is continuous receiving untreated domestic sewage and solid waste leading to serious pollution of water and surrounding ecosystem.This can be seen by historical images of natural Nala of different years through provided Link of **[Google Earth](#)** .

This situation is not only harmful to the environment but also adversely affects the fundamental right to life and health under **Article 21** of the constitution for resident living nearby.

- 16 That despite multiple verbal and written complaints filed with various

authorities, including the local administration, the Pollution Control Board, and municipal agencies , no substantive action has been taken to curb the ongoing environmental destruction and illegal encroachment.

GROUNDS

That the unchecked deforestation and obstruction of the Nala's natural flow have led to severe environmental consequences, including:

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- Reduction in drainage capacity, leading to water logging and flooding;
- Increased pollution and contamination of water;
- Disruption of the ecological balance, leading to loss of biodiversity;
- Threat to the livelihoods of local residents engaged in agriculture, fisheries, and dairy farming.

That the illegal actions of the encroachers constitute a blatant violation of various environmental statutes, including but not limited to:

2

- **The Water (Prevention and Control of Pollution) Act, 1974;**
- **The Environment Protection Act, 1986;**
- **The Forest Conservation Act, 1980.**
- **Article 21 of Constitution of India**

3

- *The respondent authorities have a duty under law to restore the nala to its natural state and maintain the natural nala free from contamination.*
- *The failure of respondent to perform their duties has resulted in the present situation and in violation of all environmental laws.*

That the Hon'ble Supreme Court and this Hon'ble Tribunal have repeatedly upheld the importance of environmental protection and governmental

4

accountability in landmark cases such as:

- *M.C. Mehta v. Union of India* [(1987) 1 SCC 395] – Emphasizing the duty of the State to protect natural resources;
- *T.N. Godavarman Thirumulpad v. Union of India* [(1997) 2 SCC 267] – Mandating prevention of unauthorized deforestation and encroachment.
- *Indian Council for Enviro-Legal Action v. Union of India* [(1996) 3 SCC 212] – Directing authorities to take stringent action against environmental balances
- 5 ○ *T.N. Godavarman Thirumulpad v. Union of India* [(1997) 2 SCC 267] – Mandating prevention of unauthorized deforestation and encroachment.

Limitation

That present application is within limitation as the same is preferred before the stipulated time period U/s 14 of the National Green Tribunal Act, 2010 which is a continue cause of action.

Though the initial cause arose in October 2020. The violation is continuing and the environmental damage remains un rectified giving rise to a continues cause of action hence present application is filed within limitation period.

Alternatively the present application is written within five - year limitation period under section 15, and the delay if any, is unintentional and deserves to be condoned in public interest.

PRAYER

In light of the foregoing facts and circumstances, the Applicants most respectfully pray that this Hon'ble Tribunal may graciously be pleased to:

- **Direct the Respondents** to take immediate and effective steps to stop further Illegal encroachments, unauthorized tree felling, earth cutting, and discharge of untreated waste into the natural Nala,
- **Order the removal** of all unauthorized encroachments from the natural Nala and issue directions for its restoration to its original ecological state, including plantation of trees and rehabilitation of the affected drainage flow,
- **Impose stringent penalties** and initiate legal proceedings against individuals and entities found guilty of unlawful deforestation and encroachment,
- **Direct the Respondents** to conduct an environmental assessment of the affected Nala and its surroundings, and submit a detailed action plan and compliance report outlining the steps taken to mitigate pollution, prevent further degradation, and restore ecological balance,
- **Pass any** other order(s) or directions which this Hon'ble Tribunal may deem fit and proper in the interest of justice, environmental protection, and sustainable development.

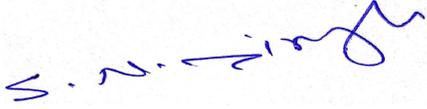
AND FOR THIS ACT OF KINDNESS, THE APPLICANTS SHALL, AS IN DUTY BOUND, EVER PRAY



APPLICANT : Ram Prakash Gupta

Date: __06/06__ /2025

Place: Ranchi



Satyendra Narayan Singh (Advocate)

Registration No : JH0623/2024

Mob. No: - 8986880081/9263040699

E.Mail - snsingh1187@gmail.com

प्रतिष्ठा में,

दिनांक— 01 / 10 / 2020

माननीय मुख्यमंत्री,
झारखण्ड सरकार।

विषय— मेरी जमीन पर जबरन कब्जा करने एवं सार्वजनिक सरकारी नाले को अवैध तरीके से बन्द करने के सम्बन्ध में आवश्यक कारवाई हेतु आवेदन पत्र।

महाशय,

श्रीमान् में, राम प्रकाश गुप्ता, पत्ता मकान संख्या = 18, सौखी कॉलोनी, मन्चीफीट टेलको, पीठ और थाना टेलको, जमशेदपुर, जिला पूर्वी सिंहभूम, झारखण्ड का निवासी हूँ।

मैं अपने निवास स्थानमें ही अपनी जीविका के लिए खेती, पशुपालन एवं इससे सम्बंधित उद्योग संचालित करता हूँ। लगभग 12 दिनों पूर्व से मेरी इस जमीन पर पोकलेन मशीन जिसका नम्बर जे एच - 05 बी डब्लू 5957 द्वारा जबरन कब्जा करने एवं मेरी जमीन से गुजरने वाले नाले को अवैध तरीके से बन्द कर रहे हैं। यह नाला लगभग 100 सालों से अधिक पुराना है एवं यह सुन्दरनगर से बिरसानगर होते हुए स्वर्णरेखा नदी में मिल जाता है। यह दस फीट चौड़ा नाला लगभग चार कम्पनी एवं तीस बस्तियों की जीवन रेखा है, मैं भी इसी नाले से खेती एवं अन्य जरूरतों के लिए इसका उपयोग करता हूँ।

मेरी जमीन का विवरण इस प्रकार है खाता नम्बर 33, प्लॉट नं० - 1190, वार्ड संख्या 14, चादर संख्या - 3 है एवं सार्वजनिक सरकारी नाले का विवरण इस प्रकार है खाता नम्बर 33, प्लॉट नं० 1182, वार्ड नम्बर - 14, मेरी कुल जमीन 3 एकड 16 डिसिमिल है,

2

जिसमें मेरा पक्का मकान डेयरी, बकरी घर, मछली तालाब, वर्मी कोम्पोस्ट की टंकिया, औद्योगिक परिसर एवं खाली जमीन पर धान एवं सब्जी की फसल लगी है। मैं अपनी जमीन पर पर्यावरण रक्षा हेतु लगभग एक हजार बड़े उपयोगी पेड़ भी लगा रहा हूँ।

महाशय, मेरा पूरा परिवार खेती एवं पशुपालन उद्योग पर आधारित है एवं मेरा परिवार लगभग 70 वर्षों से इस भूमि पर खेती कर रहे हैं जो कि मेरे दादा जी के नाम से निबंधित हैं।

मेरी जमीन पर कब्जा कर रहे लोगों द्वारा लगातार जान से मारने की एवं झूठे केस में फँसाने की धमकी दी जा रही है। ये अपराधिक प्रवृत्ति के 25 लोग एस0 आर0 टी0 लिखित ड्रेस पहने हुए हैं एवं हथियारों से लैस रहते हैं।

अतः श्रीमान् से नम्र से निवेदन है कि इन भू माफियाओं से मुझे एवं मेरे परिवार को बचाने की कृपा करें। तथा इन पर न्यायोचित कार्यवाही करने की कृपा करें। ताकि इस कोविड 19 के महामारी के दौर में भी मैं अपना कृषि कार्य एवं पशुपालन जारी रख सकूँ ताकि स्वयं अपने परिवार के साथ साथ समाज को भी अनाज, सब्जी और दुध उपलब्ध करा सकूँ।

इस कृपा के लिए मैं आपका सदा आभारी बना रहूँगा।

प्रतिलिपि :-

1. उपायुक्त, पूर्वी सिंहभूम।
2. अनुमण्डल पदा0, धालभूम।
3. वरीय पुलिस अधीक्षक, जमशेदपुर
4. पुलिस उपाधीक्षक नगर, जमशेदपुर
5. विशेष पदाधिकारी
जमशेदपुर अधिसूचित क्षेत्र समिति

आपका विश्वासी

राम प्रकाश गुप्ता

(राम प्रकाश गुप्ता)

मो0 9431180522

Ram Prakash Gupta

SPOT PHOTOGRAPHS OF INCIDENT



Figure 1: Spot photograph

Ram Balcasteyta



Figure 2: Spot photograph

Ram Prakash Singh



Figure 3: Spot photograph

Ram Prakash Singh



Figure 4: Spot photograph

Cam Puelcastro



Figure 5: Spot photograph

Cam Puelcasteyta

Annexure - 3
Annexure - 3

अंचल अधिकारी का कार्यालय, जमशेदपुर, पूर्वी सिंहभूम

पत्रांक : 1560
दिनांक 18/10/2020

प्रेषक,
अंचल अधिकारी,
जमशेदपुर ।

सेवा में,
अनुमण्डल पदाधिकारी,
धालभूम, जमशेदपुर ।

विषय : आवेदक राम प्रकाश गुप्ता के आवेदन पर जाँच प्रतिवेदन के प्रेषण के संबंध में ।

महाशय,

उपरोक्त विषयक श्री राम प्रकाश गुप्ता के आवेदन पत्र पर संबंधित राजस्व कर्मचारी के द्वारा अंचल अमीन एवं प्रभारी अंचल निरीक्षक के साथ जाँचोपरान्त प्रतिवेदित किया गया है कि शिकायतकर्ता द्वारा अपने आवेदन में जमशेदपुर अधिसूचित क्षेत्र जमशेदपुर वार्ड सं०-14, खाता सं०-33, प्लॉट नं०-1190 तथा प्लॉट सं०-1182, कुल रकवा 3.18 एकड़ भूमि स्वयं को बतायी जा रही है, किन्तु उनके भूमि से संबंधित दस्तावेज की मांग करने पर उनके द्वारा बताया गया कि दस्तावेज राँची में है ।

राजस्व कागजातों से मिलान करने पर पाया कि जमशेदपुर अधिसूचित क्षेत्र, वार्ड नं०-14, खाता नं०-33, प्लॉट नं०-430/1190, रकवा 1.44.00 हे० किस्म पुरानी परती हाल सर्वे खतियान अनुसार अनाबाद झारखण्ड सरकार के खाते की भूमि है तथा खतियान के अभ्युक्ति कॉलम में (1) टाटा आयरन एण्ड स्टील कम्पनी लि०, वसरह नं०-1, (2) इंडियन ट्यूब कम्पनी वसरह नं०-470 एवं प्लॉट सं०-430/1182, रकवा 0.30.20 हे० किस्म नाला हाल सर्वे खतियान के अनुसार अनाबाद झारखण्ड सरकार के खाते की भूमि है खतियान के कैफियत कॉलम में (1) टाटा आयरन एण्ड स्टील कं० लि० वसरह नं०-1, (2) इंडियन ट्यूब कम्पनी वसरह नं०-470 अंकित है । नवीकृत लीज डीड 20.08.2005 के अनुसार वार्ड सं०-14, खाता नं०-33, प्लॉट नं०-430/1190 तथा प्लॉट नं०-430/1182 Appendix 'B' में सन्निहित है तथा संबंधित राजस्व कर्मचारी के द्वारा अंचल अमीन एवं प्रभारी अंचल निरीक्षक द्वारा स्थल जाँच के दौरान बताया गया कि नाला एक प्राकृतिक नाला है जो कई वर्षों से बह रहा है ।

अतः भवदीय को सूचनार्थ प्रेषित ।

विश्वासभाजन

18/10/20
अंचल अधिकारी,
जमशेदपुर

Ram Prakash Gupta

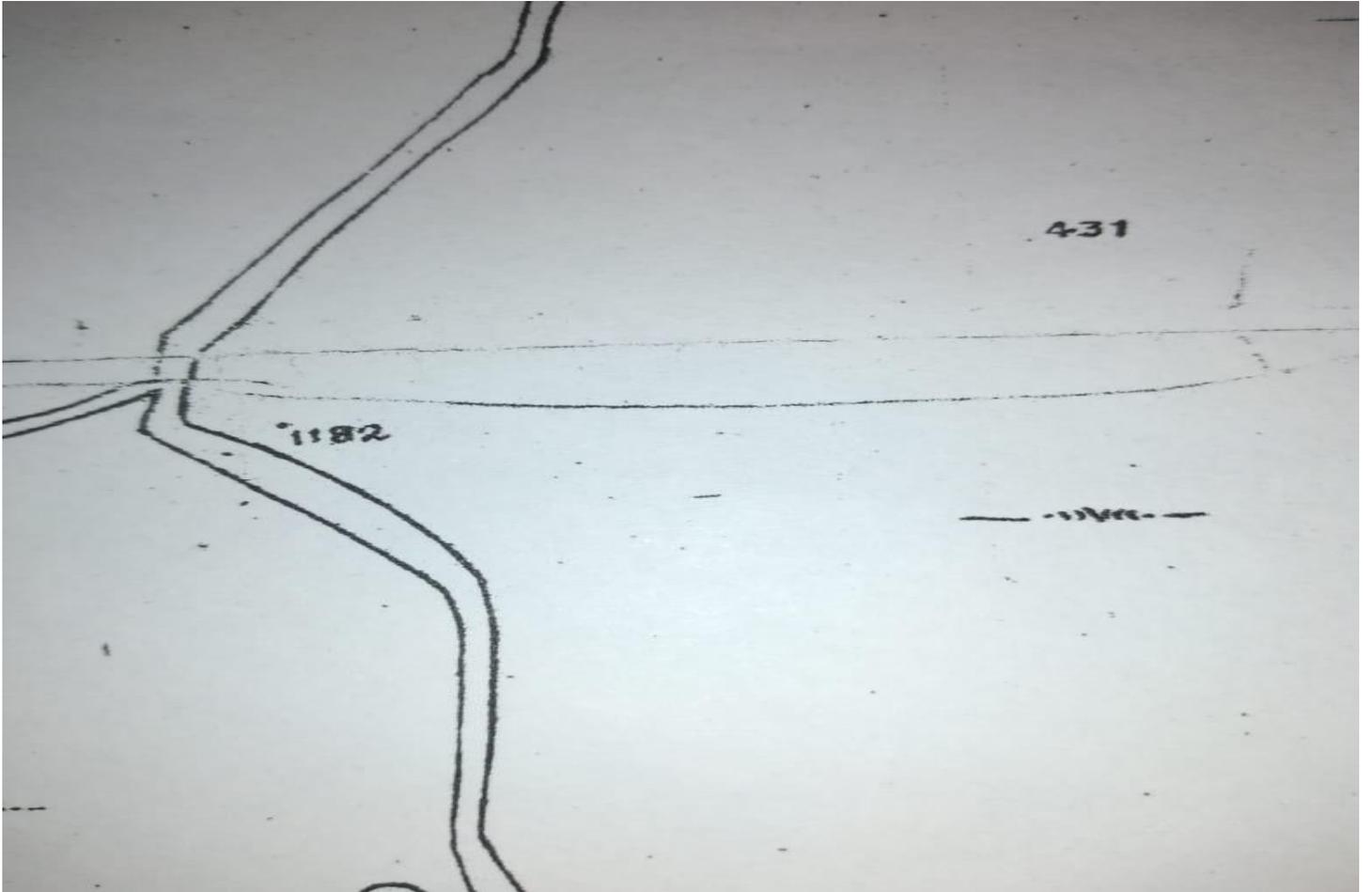


Figure - 6 - Copy Image of Khata & Plot

Rampalcasteysita

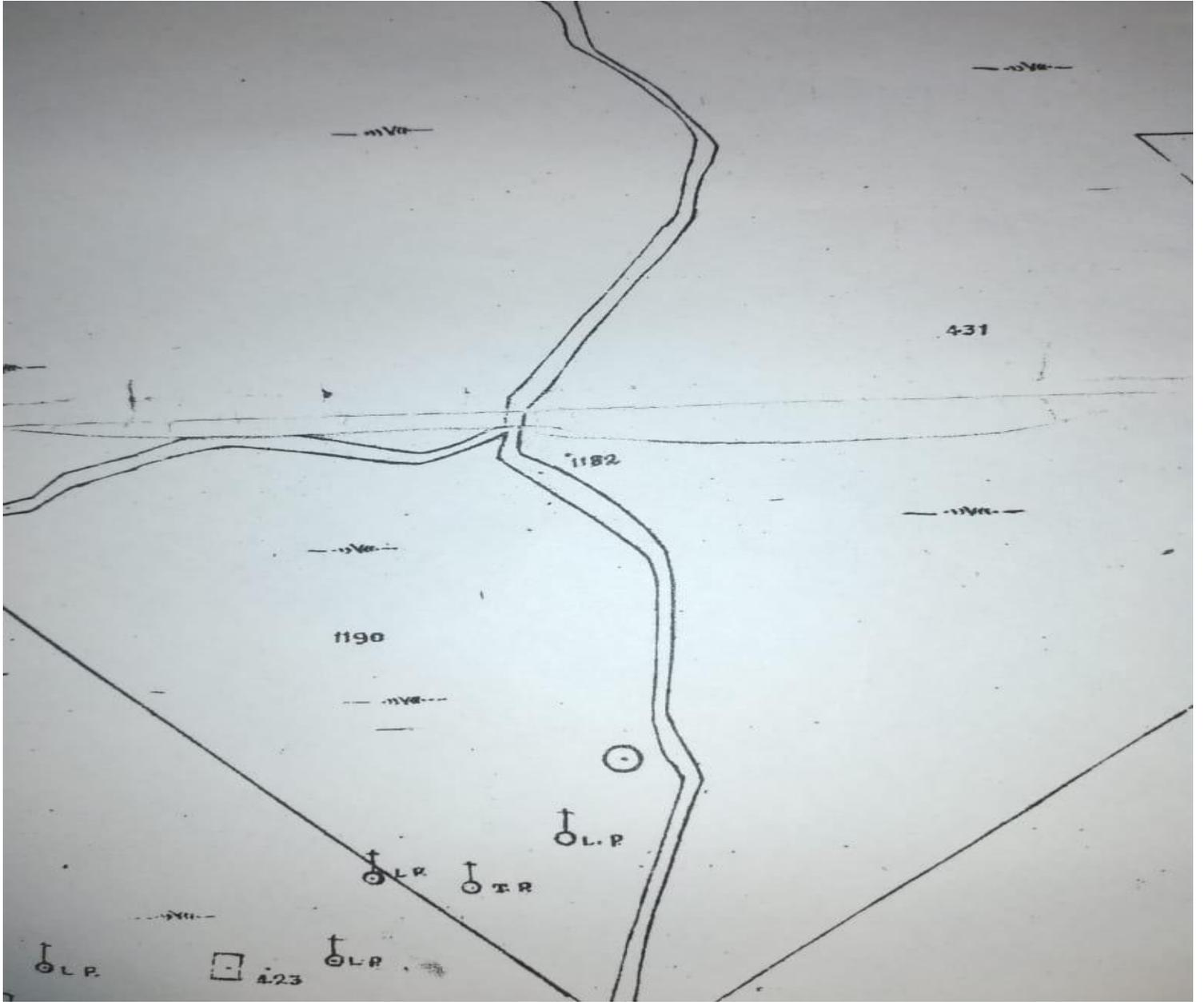


Figure - 7 - Copy Image of Khata & Plot

Rambalcastehta

सुनील कुमार श्रीवास्तव
Sunil Kumar Shrivastwa



मुख्यमंत्री के वरीय आस सचिव
झारखण्ड
Sr. P.S. to Chief Minister
Jharkhand

अ०स०प०स० -
राँची, दिनांक -

/ मु०म०स०
A

महाशय,

माननीय मुख्यमंत्री, झारखण्ड को संबोधित श्री राम प्रकाश गुप्ता, अध्यक्ष, पहला कदम, स्वयं सेवी संस्था, कार्या०-मकान सं०-18, शोखी कॉलोनी, मनिफिट, टेल्को, जमशेदपुर, जिला-पूर्वी सिंहभूम से प्राप्त अभ्यावेदन जिसमें, सुन्दरनगर से बिरसानगर होते हुए सुवर्णरेखा नदी तक जाने वाली नहर का कतिपय ठेकेदारों द्वारा अतिक्रमण किए जाने के आरोप की जाँच कर उचित कार्रवाई करने के अनुरोध से संबंधित है, मूल रूप में संलग्न है।

निदेशानुसार आग्रह है कि अभ्यावेदन में वर्णित तथ्यों के आलोक में जाँचोपरांत नियमानुसार आवश्यक कार्रवाई करना चाहेंगे।

सादर,

अनुलग्नक-यथोक्त।

भवदीय,
ह०/-
(सुनील कुमार श्रीवास्तव)

सेवा में,

उपायुक्त,
पूर्वी सिंहभूम, जमशेदपुर।

ज्ञापांक - 7301601 / मु०म०स०,

राँची, दिनांक - 06/07/2021

प्रतिलिपि- श्री राम प्रकाश गुप्ता, अध्यक्ष, पहला कदम, स्वयं सेवी संस्था, कार्या०-मकान सं०-18, शोखी कॉलोनी, मनिफिट, टेल्को, जमशेदपुर, जिला-पूर्वी सिंहभूम (मो०-9431180522) को सूचनार्थ प्रेषित।

(सुनील कुमार श्रीवास्तव)

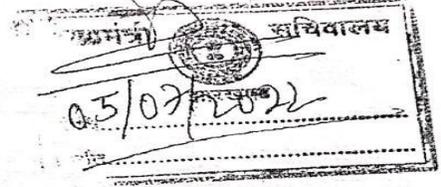
काँके रोड, राँची-834008/ Kanke Road, Ranchi-834008

दूरभाष/Tele.-0651-2280586, 2280996, 2400233. फैक्स/Fax- 2230717, 2400232

Compilcaste

Brief For :

(N.G.O.) स्वयं सेवी संस्था

H. No : 18, Shokhi Colony, Manifit, Telco, Jamshedpur,
Jharkhand. Call : 9431180522, 9204695930
E.Mail -firststep@sify.comAnnexure - 6
Annexure - 6
पहला
1st Step कदमप्रतिष्ठा में, प्रधान लायें (मुफ लायेंवालय)
पुलिस-महानिरीक्षक
रांची, झारखण्ड।विषय :- सरकारी नहर के अतिक्रमण के संबंध में
महाशय,

जमशेदपुर स्थित सुन्दरनगर क्षेत्र से बिरसानगर होते हुए स्वर्णरेखा नदी तक जाने वाले नहर का अतिक्रमण ठेकेदार एवं कर्मी द्वारा किया जा रहा है। यह सरकारी नहर है एवं इसका खाता नं० 33, प्लॉट नं०- 1182, वार्ड नं०- 14 है। इस नहर की चौड़ाई 10 फीट एवं लम्बाई 13 किलोमीटर है। इस नहर का उपयोग 4 कंपनी एवं तीस बस्तिवासी करते हैं। यह नहर इस क्षेत्र की जीवन रेखा है एवं मेरी व कई लोगों के खेती एवं रोजगार का साधन है। आदिवासी बहुल क्षेत्र के लिए यह नहर वरदान है।

नेशनल ग्रीन ट्रीवूनल एक्ट में किसी भी सरकारी सार्वजनिक नहर को अवरोधित करना या अतिक्रमण करना गंभीर अपराध है एवं इस नहर के साथ कोई भी छेड़-छाड़ वर्जित है। फिर भी इस कानून को ताक पर रख कर कतिपय लोग पोकलेन मशीन संख्या- JH-05B-5957 द्वारा वाधित किया जा रहा है। श्रीमान् इस कोविड- 19 की स्थिति में कई लोग बेरोजगार हो चुके हैं और इस नहर के अतिक्रमण से हजारों अन्य लोग रोजगार विहिन हो जायेंगे।

अतः श्रीमान् से नम्र निवेदन है कि इस ठेकेदारों से नहर को बचाया जाए एवं अपराधियों पर दण्डनीय कार्यवाही करने की कृपा की जाय।

आपका विश्वासी

राम प्रकाश गुप्ता

(राम प्रकाश गुप्ता)

अध्यक्ष

Ram Prakash Gupta

पहला कदम

H.No. 18, Shokhi Colony, Manifit Telco, Jamshedpur Mobile: 9431180522

श्री. श्री. श्री. पद्मेश्वरी
आरकण्ड राज्य प्रदूषण नियंत्रण परिषद
आरकण्ड जमशेदपुर
आरकण्ड

दिनांक:-

महोदय,
निवेदन शर्तक धरित केला जा रहा है कि जमशेदपुर शिक प्रुवी 16000 मी
एक सार्वजनिक नहर है जिसका क्षेत्र लगभग 13 कि.मी. है एवं यह इन
क्षेत्र की सीमा रेखा है एवं इसका लंबाई 33 मीटर 1182 वर्ग मी.
है, इस नहर की चौड़ाई लगभग 10 फीट एवं लंबाई लगभग 13 कि.मी है
इस नहर का उपयोग 4 कंपनी एवं तीन बहरीवाली करते हैं।
यह नहर का उपयोग किसान केनी एवं पर्यपालन के लिए करते हैं।
किंतु विगत 4 वर्षों से इसका लगातार अक्षिप्रमण निकल रहा है।
एवं इन सार्वजनिक नहरों में कई कंपनी एवं उद्योगों को अपना (साव
एवं औद्योगिक कचरा लींचे गए हैं फेक रहे हैं। विशेष यह
नहर प्रदूषित हो रही है एवं इसका सीधा असर यहां के किसान
एवं पर्यपालकों पर हो रहा है जो काफी खराब है।
अतः श्रीमान् हे निवेदन है कि उन लोगों पर क विधी सम्मत कार्य
करने की कृपा करें ताकि नहर की शुद्धता बनी रहे।

स ध-गोपाद

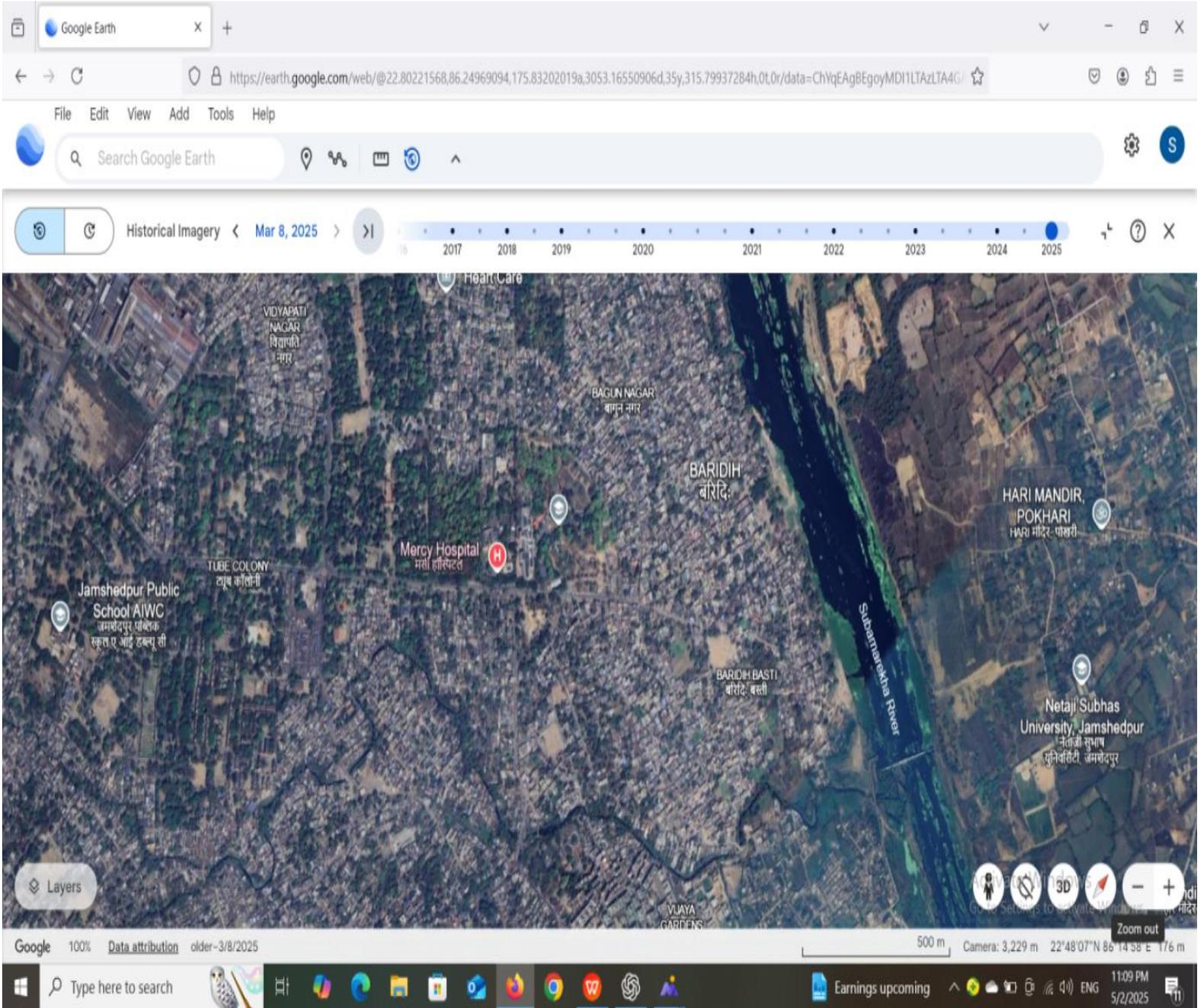
आपका विश्वसनी
< मित्रकारागुण
अध्यापक

Recd
9-5-25

1st Step
Non Government Organisation (N.G.O.)

Compelcastegata

Annexure- 8

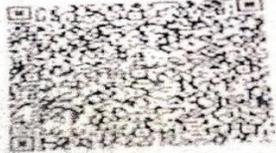


Ram Prakash Singh

भारत सरकार
GOVERNMENT OF INDIA



राम प्रकाश गुप्ता
Ram Prakash Gupta
जन्म वर्ष / Year of Birth : 1968
पुरुष / Male



3238 0124 3281

आधार — आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: S/O नारायण गुप्ता, मकान संख्या. 18, शोखी कॉलोनी, मनीफिट, समीप एन.एन.एल टावर, पो- टेलको, जमशेदपुर, पूर्वी सिंहभूम, झारखण्ड, 831004

Address: S/O Narayan Gupta, House No. 18, Shokhi Colony, Manifit, Near B.S.N.L Tower, PO-Telco, Jamshedpur, Purbi Singhbhum, Jharkhand, 831004


 1947
 1800 180 1947


help@uidai.gov.in


www.uidai.gov.in


 P.O. Box No.1947,
 Bengaluru-560 001

Ram Prakash Gupta

Ram Prakash Gupta



Annex-1 c

(Under Rule 14 of the National Green Tribunal (Practice and Procedure) Rule, 2011)

I, Ram Prakash Gupta Son of Late Narayan Gupta, aged about 57 Years, resident of H.No-48, Shokhi Colony, Mnifit, Telco, Jamshedpur, Jharkhand, do hereby solemnly affirm and state as follows :

1. That I am the Applicant in the accompanying Original Application being filed before this Hon'ble Tribunal and as such I am fully conversant with the facts and circumstances of the present case. I am competent and authorized to swear this affidavit
2. That I have read and understood the contents if the accompanying Original Application supported by Annexures 1- 12. I state that the contents thereof are true and correct to my personal knowledge and belief, and nothing material has been concealed therefrom-
3. That no similar application has been filed or is pending before any other court, Tribunal, or authority, in respect of the same cause of action, and the present matter falls within the jurisdiction of this Hon'ble Tribunal-

Sworn and signed this affidavit on 30.05.2025

Ram Prakash Gupta
Deponent
(Ram Prakash Gupta)



Notary Public under Notaries Act, 1956
Notaries Rules 1958 by
Govt. of India (Jharkhand)

30 MAY 2025
Date
25
Rel. No.

Ram Prakash Gupta

VERIFICATION

I, the deponent above named, do hereby that
the contents of this affidavit are true and
correct to my knowledge and belief and no part
of it is false and nothing material has been
concealed therefrom.

30 MAY 2025

Verified at Ranchi , on this 30th
May 2025.

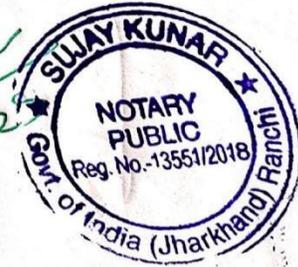
30 MAY 2025

Deponent

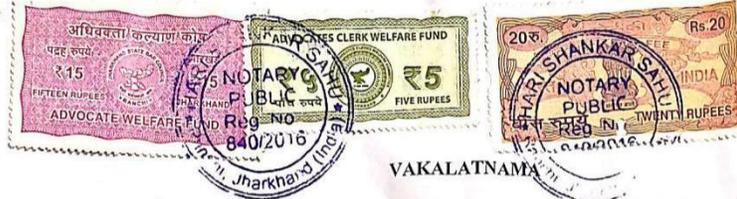
Ram Prakash Gupta
RAM PRAKASH GUPTA

S. Kumar
30-05-25
30.5.25

Signature attested on
Identification of Lawyer



Ram Prakash Gupta



VAKALATNAMA

IN THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE BENCH, KOLKATA
Original Application / Appeal No. _____ of 2025

IN THE MATTER OF:

.....Ram Prakash Gupta.....Petitioner(s)/Appellant(s)
Versus
.....State of Jharkhand & others.....Respondent(s)

KNOW ALL MEN BY THESE PRESENTS THAT I/We, the undersigned Ram Prakash Gupta
Petitioner do hereby appoint engage and retain

1. Satyendra Narayan Singh, Advocate
2. Rajiv Kumar, Advocate

As Advocate(s) to appear, act, and plead for me/us in the above matter in the National Green
Tribunal at Eastern Zone Bench, Kolkata, on my our/belief.

I/We authorize the said Advocate(s) to:

1. Appear, act, and plead in the case on my/our behalf.
2. File and sign applications, petitions, appeals, replies, rejoinders, and any other pleadings as required.
3. Accept service of notices, documents, and other communications on my/our behalf.
4. Engage other Advocates, if required.
5. Conduct all necessary acts and proceedings in connection with the case.
6. Accept or withdraw the case, or make any other applications incidental to the proceedings.

I/We undertake to pay the Advocate(s) the prescribed fees and bear all expenses related to the
proceedings.

IN WITNESS WHEREOF, I/We have signed this Vakalatnama on this _____ at Ranchi

Accepted & Signed by:

Signature of Petitioner :

Ram Prakash Gupta

Name: Ram Prakash Gupta
Address: H. No - 18, Shokhi Colony, Manifit, Telco, Jamshedpur, Jharkhand
Contact No.: 9431180522, e.mail - firststep@sify.com

Signature of Advocate(s):

1. Satyendra Narayan Singh, *S.N. Singh*
Enroll. No - JH - 0623/2024, Address - 2C/69, Ground Floor, Advocate Block - 2, Jharkhand High
Court, Mob.No. - 8986880081/9263040699, e.mail - snsingh1187@gmail.com

3. Rajiv Kumar, Advocate *Rajiv Kumar*
Enrollment No 428/1993
2C/69, Ground Floor, Advocate Block - 2, Jharkhand High Court, Ranchi, Mob. No. -
9431399182

Authorized under Notaries Act-1952,
& Notaries Rules, 1956 by Govt.
of Jharkhand Ranchi (India)

02 APR 2025



02/04/2025
NOTARY PUBLIC
RANCHI

[Signature]
2/4/2025
Signature/LT/IRT/ attested
in the presence of Lawyer

Ram Prakash Gupta